

**CBI No. 308/2019
CBI Vs. Varinder Kumar**

19.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for accused.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020.

This matter is at the stage of prosecution evidence.

However, in terms of orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 dated 15.08.2020, till 31.08.2020 evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

Accordingly, list on 06.11.2020 for PE.

Copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/19.08.2020